

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

STARRED QUESTION NO:87
ANSWERED ON:25.11.2009
FLASH REPORT ON CENTRAL SECTOR PROJECTS
Alagiri Shri S. ;Mahajan Smt. Sumitra

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) Whether some central sector projects each estimated to cost over Rs. 100 crores continue to remain in the slippage bracket, according to the latest flash report of the Ministry;
- (b) if so, the details thereof;
- (c) the number of projects which were on the monitor of the Ministry and the number of projects that were dropped after their reported completion;
- (d) the list of projects which were reportedly delayed in the range of 1-51 months and cost over-run as a result thereof, sector-wise and the reasons therefor; and
- (e) the corrective measures taken by the Government, in general to complete these projects without further delay?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE),MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

(a) to (e) A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN THE REPLY TO LOK SABHA STARRED QUESTION NO. 87, DUE FOR ANSWER ON 25.11.09

(a) Yes, Sir.

(b) As on 31st July, 2009 out of 602 central Sector projects costing Rs. 100 crores and above on the Flash Report System of this Ministry, 327 projects are reporting delays in the range of 1-192 months. Sector-wise details are given in Annexure-I.

(c) In the beginning of June, 2009, 586 projects were on the monitor, 13 projects were dropped on completion; 8 in June 2009 and 5 in July 2009.

(d) During July, 2009, 51 projects reported additional delays in the range of 1 to 51 months. Two of these projects have since been completed. The details of these projects and reasons for cost and time overruns sector-wise are given in Annexure-II.

(e) The corrective measures taken by the Government to complete these projects without further delays are :

(i) adequate provision of funds for implementation;

(ii) in-depth review of projects on monthly and quarterly basis by the Government;

(iii) follow up with the State Governments in respect of problems relating to land acquisition, rehabilitation related issues, forest clearances, infrastructure facilities, ensuring law and order at project sites, etc.;

(iv) setting up of an Empowered Committee in the administrative Ministries for review and resolving problems of departmentally executed projects;

(v) inter-ministerial coordination for resolving unresolved problems;

(vi) setting up of Standing Committees in the Ministries/Departments to fix responsibility for time and cost overruns; and

(vii) appointment of nodal officers for each project with continuity of tenure.